

(c) whether TRAI has recommended these two spectrum prices for application at the time of renewal of licence and for charging excess spectrum held by operators beyond contracted 6.2 MHz, respectively;

(d) whether these recommendations have been accepted or rejected by Telecom Commission; and

(e) if not, the reasons for delay and the time-frame for giving finality to these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Sir, Telecom Regulatory Authority of India (TRAI) had submitted its recommendations dated 11.05.2010 on 'spectrum Management and Licensing Framework' and dated 08.02.2011 on 'The Value of Spectrum in 1800 MHz band'.

(b) and (c) As per recommendations dated 08.02.2011 and subsequent clarifications dated 03.5.2011, TRAI has recommended that the 'current price' of 1800 MHz spectrum (Pan-India) for the year 2010 (with effect from 01.04.2010) for period of 20 years may be adopted as Rs. 1769.75 crores per MHz for spectrum upto 6.2 MHz and Rs. 4571.87 crores per MHz for spectrum beyond 6.2 MHz. TRAI has recommended that insofar as the price of spectrum upto 6.2 MHz is concerned, these figures will also be relevant for renewal of existing licences subject to the condition that these figures will be duly adjusted for inflation. TRAI has also clarified that the very concept of 'current price' is in respect of 'excess spectrum' which denotes spectrum beyond the contracted amount.

(d) and (e) These recommendations of TRAI are presently under consideration of the Government. Being a policy matter, it is not feasible to specify a time frame for a decision.

TRAI recommendations on entry of new UAS licences

2056. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether it is a fact that in its recommendations on spectrum and licence related issues in 2005, 2007 and 2010 TRAI had recommended the continuance of entry of new UAS licences at the same level as determined in 2001, through auction to have a level playing field; and

(b) if not, the exact recommendations of TRAI with respect to the entry for new UAS licences in the submissions made by it in 2005, 2007 and 2010?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) Sir, the information is being collected and will be laid on the Table of the House.

TRAI recommendations

2057. SHRI M.V. MYSURA REDDY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether in recent years, recommendations of TRAI are being referred back on flimsy grounds by DoT;

(b) if so, the details of various recommendations of TRAI referred back by DoT in last three years;

(c) whether TRAI recommendations of excess spectrum, spectrum usage charges, reframing of 800 and 900 MHz spectrum at the time of renewal, etc., are still pending with Government for approval;

(d) if so, the details thereof; and

(e) the reasons for not accepting recommendations of TRAI for such important issues wherein the exchequer is losing money day by day?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (e) Sir, the information is being collected and will be laid on the Table of the House.

Mobile banking

†2058. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Telecom Regulatory Authority of India (TRAI) has sought suggestions from telecom companies for strengthening and smooth functioning of mobile banking in the country;

(b) if so, the details thereof; and

(c) the steps taken by Government in this regard?

†Original notice of the question was received in Hindi.